(3)

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH DELHI.

CCP No.145/89 in O.A. 27/1987.

Date of decision: August 23,8

Shri Mohd. Farooq & Ors Vs. Shri H.P.Anand, G.M.N.Rly & Anr.

Applicants through counsel Shri B.S. Mainee.

On behalf of the respondents Shri Jagjit Singh, counsel is present.

After hearing the learned counsel for the parties we are of the view that we should pass an interim order safeguarding the interest of all the applicants whose services were terminated on or after 12.5.1988 in pursuance of order dated 18.3.1988 passed by the Supreme Court. We direct that the applicants who were engaged on or before 17.11.1986 and whose services were sought to be terminated by Railway Board instructions dated 15.12.1986 and their services were actually dispensed with on or after 12.5.1988, as mentioned above shall be taken back in service until disposal of the Original Application. 15 days time is granted to the respondents to implement this order.

CCP is disposed of. Order dasti.

(B.C. Mathur) 23,8%

Vice-Chairman 23.8.1989. (Amitav Banerji) Chairman 23.8.1989.

SKS